

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.217 – IA/24(AHM)2022
ITEM No.218 – IA/23(AHM)2022
in
CP(IB) 204 of 2017

Proceedings under Section 9 IBC

IN THE MATTER OF:

Maize Products
V/s
Khushi Foods Ltd

.....Applicant

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Pragati Bansal, Adv. for Mr. Ravi Pahwa, Adv.
For the Respondent : Ms. Hirva Dave, Adv. for Mr. Jaimin Dave, Adv.
Mr. Aman A Mir, Adv. for R-8 & 20

ORDER

IA/24(AHM)2022 & IA/23(AHM)2022

Learned Counsel for the applicant submitted that they have served notice to all the respondents and filed a chart to that effect. On perusing the said chart, it appears that many respondents are not served with notice. Statement of Learned Counsel for the applicant is wrong.

Learned Counsel for the applicant is directed to issue notice upon remaining respondents and file affidavit of service. Respondents are directed to file reply within two-weeks.

List for further consideration on 26.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)